

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 630 of 2019

IN THE MATTER OF:

ICICI Bank Ltd.

...Appellant

Versus

Jaiprakash Associates Ltd.

...Respondent

Present:

For Appellant :

**Mr. Bishwajit Dubey and Ms. Ruchi Choudhary,
Advocates**

For Respondent :

**Mr. Arun Kathpalia, Senior Advocate with
Mr. Pawan Upadhyay, Mr. Rajesh Chhetri, Mr. Ratik
Sharma and Ms. Meenakshi Rawat, Advocates**

O R D E R

01.07.2019 The appeal is not maintainable in absence of any order passed by the Adjudicating Authority as there is no cause of action. It is stated that an application filed u/s 7 of the 'Insolvency and Bankruptcy Code, 2016' is pending before the Adjudicating Authority (National Company Law Tribunal), Allahabad Bench since September, 2018. We expect the Adjudicating Authority will pass the appropriate order after hearing the parties (Corporate Debtor) preferably within six weeks.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc